

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CENGRES TILES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cengres Tiles Limited
2.	Date of incorporation of corporate debtor	28-12-2007
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26914GJ2007PLC052480
5.	Address of the registered office and principal office (if any) of corporate debtor	D/401, Ganesh Meridian, Opp. Amiraj Farm, Near Gujarat High Court, S.G.Highway, Ahmedabad Ahmedabad GJ 380060 IN
6.	Insolvency commencement date in respect of corporate debtor	27-04-2022
7.	Estimated date of closure of insolvency resolution process	24-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Srichand Kanjwani Regn no.: IBBI/IPA-002/IP-N00347/2017-18/10997
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, New Maharaja Park, Maya Cinema Road, Kubernagar, Ahmedabad, Gujarat, 382340 E-mail id: navinskanjwani@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 708, Scarlet Gateway, Opposite Riviera Antillia, Corporate Road, Prahladnagar, Ahmedabad-380015 E-mail id: cirp.cengrestiles@gmail.com
11.	Last date for submission of claims	11-05-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of **Cengres Tiles Limited** on **April 27, 2022, being the date of delivery of Order and communication by NCLT, Ahmedabad bench.**

The creditors of Cengres Tiles Limited, are hereby called upon to submit their claims with proof on or before May 11, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (Not applicable in this case).

Submission of false or misleading proofs of claim shall attract penalties.


Name and Signature of Interim Resolution Professional : Mr. Navin Srichand Kanjwani
Regn no. : IBBI/IPA-002/IP-N00347/2017-18/10997
Date and Place : 30/04/2022, Ahmedabad

